

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II (SPECIAL BENCH)
CHENNAI

(6)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 11.30 AM ON 07/01/2020

PRESENT: SHRI B.S.V. PRAKASH KUMAR, ACTING PRESIDENT
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/04/2020

PETITION NUMBER : IBA/1325/2019

NAME OF THE PETITIONER(S) : JAYASHREE S IYER (IRP) (CURA HEALTHCARE PVT LTD)

NAME OF THE RESPONDENT(S) : GOMATHI R & 5 OTHERS

UNDER SECTION : 60(5) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

V.V. Sivakumar
DUA ASSOCIATES

Counsel for
Corporate
Debtor



Ashwin Ramani

For R,



For Pawan

IRP

Rajesh K

Jayashree S Iyer

[MA/04/2020 in IBA/1325/2019]

ORDER

On looking at the prayer in this application asking for a direction on the admissibility of the claims made by the employees of the subsidiary companies of the Corporate Debtor, we are of the view that the IRP or the RP, as the case may be, has conferred with power to exercise as to whether the claim made by the parties is admissible or not, once that power is exercised by the IRP/RP, then if the claimant is aggrieved of it, the aggrieved will come before this Bench.

In view of the same, for there being no cause of action to decide this application, this MA/04/2020 is hereby **dismissed** leaving it open to the IRP to decide in accordance with law.

SD

(S.VIJAYARAGHAVAN)
Member (Technical)

SD

(B.S.V.PRAKASH KUMAR)
Acting President

sr